

\234.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e;  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
.....L.....I.....T.....T.....T.....T.....T.....T.....J.....  
ITEM NO. 15 COURT NO. 6 SECTION IV B

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (C) NO. 10729/2001  
(From the judgment order dated 22.3.2001 of the High Court of Punjab and Haryana at Chandigarh in Civil Writ petition NO.5985 of 2000)

Majid .. Petitioner(s)

Vs.

State of Haryana & Anr. .. Respondent(s)  
(With appln(s) for exemption from filing C/c of the impugned judgment and with prayer for interim relief)

DATE : 25.6.2001 : This/These matter (s) was/were called on for hearing today.

CORAM :  
(VACATION BENCH)  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE S.N. PHUKAN

For petitioner (s) :Mr. Prem Malhotra, Adv.  
Mr. Altaf Hussain, Adv.

For Respondent (s) :

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
.SP2

Tag on with SLP(C) No.7527-28/2001.  
Issue notice.

In the meanwhile there shall be stay of the operation of judgment under challenge.

Liberty is allowed to either party to make a mentioned for an early hearing.

.SP1

(Meenu Sethi)  
Court Master

(Om Prakash )  
Court Master